

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA Nos. 31 & 32/Del/2019
Assessment Year: 2014-15**

Sunil Kumar,
H. No. 290, Near Rao Meer Singh
Complex, Gali No. 9, Rao Fateh Singh
Marg, Kapashera, Delhi.
PAN : BLTPK1244H
(Appellant)

vs. Income-tax Officer,
Ward 70(2), New Delhi

(Respondent)

Appellant by : Sh. Satyajeet Goel, CA
Respondent by: Sh. M. Baranwal, Sr. DR

Date of hearing: 10/02/2021
Date of order : 10/02/2021

ORDER

PER G.S. PANNU, V.P.

These appeals by the assessee for the assessment year 2014-15 are directed against the orders of Ld. CIT(A)-15, New Delhi dated 28.09.2018 arising out of the order u/s. 143(3) and 271(1)(c) of the Income-tax Act.

2. The learned counsel for the assessee, vide its letter dated 28.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the “Vivad Se Vishwas Scheme, 2020”. Certificates to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in presence of parties on 10th February, 2021.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE- PRESIDENT

Dated: 10/02/2021
'aks'